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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No,517/92.

Date of decision: 28.2.92.

Shri Tilak Raj

...Applicant

Versus

Union of India & Others

...Respondents

CORAM:

THE HON'BLE MR. J.P.SHARMA, MEMBER(J).

Counsel:

Shri B.K.Gaur

...For the applicant.

ORDER (ORAL)

The applicant is a Head Constable no.7001183 of CISF Unit and posted at Group Headquarters, New Delhi. He has filed this application under Section 19 of the Administrative Tribunals Act, 1985 impleading Director-General, CISF and Commandant as respondent nos.2 and 3 besides the Union of India as respondent no.1. The applicant is challenging the order of 12-7-91 passed by the Commandant; order dated 21-10-91 passed by Group Commandant and order dated 4-1-1992 passed by Assistant Commandant, CISF, claiming the relief that aforesaid orders be quashed and set aside and the salary of the applicant be released for the month of June, 91 till

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September, 91 and also prayed for certain medical bills as well as cost of the application. The learned counsel for the applicant has been heard on the point of jurisdiction of the Central Administrative Tribunal. Section 2 of the A.T. Act, 1985 bars the jurisdiction of the C.A.T. in its application to any member of the Naval, Military or Army force or of any other armed forces of the Union. Central Industrial Security Force has since been held as a armed force of the Union as already held in a number of decisions - 1987(3)ATC p.93 CAT(Madras); 3 ATC p.205 CAT(Jabalpur); 1986(1) ATC p.366, CAT(New Delhi). Section 14 of the A.T. Act, 1985 also excludes the armed forces from consideration as laid down in sub-section(b)(iii) Section 14/ of the said Act.

2. In view of the above, the learned counsel could not show any specific ^{instance} ~~substance~~ or precedent of law whereby the C.A.T. is ^{perized with the} ~~coasted to have~~ jurisdiction in a case of a member of the CISF.

3. The application is, therefore, disposed of ^{at the admission stage} as not being maintainable and being not within the jurisdiction of the Tribunal.

J. P. Sharma
(J.P. SHARMA)
MEMBER(J)

28.2.92